

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 433 of 98
(OA 1438 of 97)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

SNIGDHA RANI SINHA

VS

UNION OF INDIA & ORS.

For the applicant : Mr. A.Taher, counsel

For the respondents: Ms.U.Sanyal, counsel

Heard on : 22.9.98

Order on : 22.9.98

O R D E R

In this MA the mother of the petitioner wants to be impleaded in the OA filed by her daughter praying for compassionate appointment. After hearing the 1d. counsel for the petitioner and the 1d. counsel for the respondents I am of the view that the applicant in this OA is a proper party to the instant proceeding and as such the applicant Manasi Rani Singha be added as pro-respondent No.7. The OA be amended accordingly. The MA is thus disposed of.

in

(S.N.MALLICK)
VICE-CHAIRMAN

(a) Sl No of the "Appln
b Name of the applicant
(c) Dt. of presentation of application for copy
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